

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

STARRED QUESTION NO.174

TO BE ANSWERED ON WEDNESDAY, THE 3RD JULY, 2019

Entry of women in Sabarimala Temple

***174. DR. SHASHI THAROOR:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government is considering or is in the process of drafting any legislation, including an amendment to the Constitution, to overturn the judgement of the Supreme Court of India in Indian Young Lawyers Association & Ors. vs the State of Kerala & Ors. in writ petition (Civil) No. 373 of 2006 which allowed women of all ages to enter the Subarimala temple;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefore?

A N S W E R

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY**

(SHRI RAVI SHANKAR PRASAD)

(a) to (c): The matter is sub-judice before Hon'ble Supreme Court.

